

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3028

ANSWERED ON:24.04.2012

NON-PAYMENT OF BILLS

Manjhi Shri Hari

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various public representatives, members of judiciary, hotels, bank offices, builders etc. have not deposited their water, electricity bills and property taxes with the Municipal Council of Delhi;

(b) if so, the details thereof alongwith the outstanding amount against them; and

(c) the details of the steps taken by the Municipal Council of Delhi for recovery of the dues?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Collection of water and electricity bills are outside the purview of the Municipal Corporation of Delhi (MCD). So far as bills relating to property tax are concerned, as per provision of the Delhi Municipal Corporation Act, 1957, the status/profession of the taxpayer is not required to be captured and the property tax form and programme of online property tax system do not capture data regarding status of properties of property tax owners/taxpayers. However, separate record of hotels of three stars and above categories are maintained. The MCD has informed that an amount of Rs.5,48,59,039 has been worked out as property tax upto 31.3.2012 against Hilton Hotel, C/o Piccadily Hotel Pvt. Ltd., Janakpuri District Centre, New Delhi and an amount of Rs.7,10,75,328/- has been worked out as difference of property tax upto 31.3.2012 in respect of Maindens Hotel, 7, Sham Nath Marg, Delhi. The assessment and recovery of property tax are ongoing processes.

(c): Assessment orders are passed and served to the taxpayers and if the amount is not paid within the stipulated period, recovery action is initiated.